

खजूर के तेल का आयात करने सम्बन्धी प्रस्ताव पर विचार किया है ; और

(ख) यदि हां, तो इसका आयात किस देश से किया जायेगा और इस प्रयोजन के लिये किन्हीं विदेशी मुद्रा की आवश्यकता होगी ?

कृषि मंत्रालय में राज्य मंत्री (प्रो० शेर सिंह) : (क) और (ख). स्पष्टतया खजूर के तेल का निदेश ताड़ के तेल से सम्बन्धित है। वनस्पति के परीक्षण के तौर पर प्रयोग करने के लिए मलेशिया से हाल ही में 84.5 लाख रुपये की कीमत का 5,000 मी० टन ताड़ का तेल आयात किया गया है।

Food Subsidy

2844. SHRI JAGANNATH MISHRA: Will the Minister of AGRICULTURE be pleased to state the quantum of food subsidy in India and in Jammu and Kashmir State in particular?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): A sum of Rs. 100 crores has been provided in the budget estimates for 1972-73 as subsidy payable to the Food Corporation of India during the current year. The subsidy paid to the Corporation is in respect of all supplies made from the Central pool stocks to the various State Governments, including Jammu & Kashmir, representing the difference between the economic cost of the foodgrains to the Corporation and the lower ex-depot issue prices for these foodgrains fixed by the Government. The Government of India have also

been paying the charges involved on the transport, handling, etc. of rice and wheat supplied to Jammu & Kashmir Government from FCI Depots or rail-heads outside the State. For the year 1971-72, the State Government have claimed Rs. 1.78 crores in this regard.

Steamer route from Patna to Allahabad in River Ganga

2845. KUMARI KAMLA KUMARI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are going to start steamer route from Patna to Allahabad in river Ganga; and

(b) if so, by what time?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI OM MEHTA):

(a) and (b). An experimental cum-promotional cargo service is being operated on the river Ganga between Patna and Chunar. Further extension of the service beyond Chunar would depend upon commercial viability and technical feasibility being established.

Recognition of squatting rights^{*} of Rural Dwellings.

2846. SHRI B. V. NAIK: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether squatting rights of rural dwellings will be recognised by Government;

(b) if so, the cost likely to be incurred by the States in sanctifying these rights; and

(c) whether the scheme of rural housing involving provision of house sites needs to be revised in the light of the reluctance of the rural dwellers to move to new sites for compelling reasons, and a preference to own the sites they live upon?